

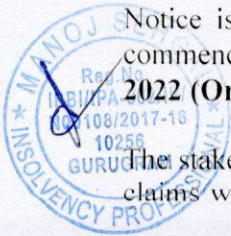
FORMB
PUBLICANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation
Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
RENAISSANCE CORPORATION LIMITED**

Sl.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Renaissance Corporation Limited
2	Date of incorporation of corporate debtor	January 13, 2005
3	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies – Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24130MH2005PLC150612
5	Address of the registered office and principal office (if any) of corporate debtor	Registered and Principal Office: 802, Floor-8, Plot - 175, Cotton Exchange Building Kalbadevi Road, Nr Cotton Exchange Bhuleshwar Kalbadevi Mumbai Mumbai City MH 400002 IN
6	Date of closure of Insolvency Resolution Process	October 17, 2022
7	Liquidation commencement date of corporate debtor	October 18, 2022 (Order received on November 21, 2022)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Manoj Sehgal IBBI/IPA-002/IP-N00108/2017- 2018/10256
9	Address and e-mail of the liquidator, as registered with the Board	Address: Flat 304, Tower 5 Ansal Valley View Estate Gwal Pahadi, Gurugram, Haryana, 122003 Email: manojsehgal_1121@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Flat 304, Tower 5 Ansal Valley View Estate Gwal Pahadi, Gurugram, Haryana, 122003 Email Id: renaissancecorporation.cirp@gmail.com
11.	Last date for submission of claims	December 22, 2022

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Renaissance Corporation Limited** on **October 18, 2022 (Order received on November 21, 2022)**.

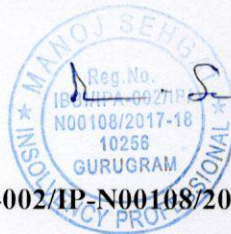
The stakeholders of **Renaissance Corporation Limited** are hereby called upon to submit their claims with proof on or before December 22, 2022 to the liquidator at the address mentioned



The stakeholders of **Renaissance Corporation Limited** are hereby called upon to submit their claims with proof on or before December 22, 2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Manoj Sehgal
IBBI/IPA-002/IP-N00108/2017-2018/10256

Date: November 23, 2022

Place: Gurugram

Published as per below:

Financial Express (English, Mumbai Edition) - 23/11/2022
Pratakel (Marathi, Mumbai Edition) - 23/11/2022

M. Sehgal